

The



Kolkata **Gazette**

सत्यमेव जयते

Extraordinary
Published by Authority

MAGHA 20]

FRIDAY, FEBRUARY 9, 2018

[SAKA 1939

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 220-L.— 9th February, 2018.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 9 of 2018**THE WEST BENGAL FIRE SERVICES (AMENDMENT)
BILL, 2018.****A****BILL**

to amend the West Bengal Fire Services Act, 1950.

WHEREAS it is expedient to amend the West Bengal Fire Services Act, 1950, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XVIII of 1950.

It is hereby enacted in the Sixty-ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Fire Services (Amendment) Act, 2018.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Fire Services (Amendment)
Bill, 2018.*

(Clause 2.)

Amendment of
section 11C of
West Ben. Act
XVIII of 1950.

2. After sub-section (3) of section 11C of the West Bengal Fire Services Act, 1950, the following sub-sections shall be inserted:—

“(3A) A ‘Fire Safety Certificate’ issued under sub-section (2), shall remain valid for a period of three years with effect from the date of issue of such ‘Fire Safety Certificate’.

(3B) The owner or occupier of the high-risk building or any authorised person, as the case may be, shall submit an application for renewal of ‘Fire Safety Certificate’ in such manner, and on payment of such fees, as may be prescribed.”.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to make amendments in the West Bengal Fire Services Act, 1950 (West Ben. Act XVIII of 1950), by way of inserting sub-sections (3A) and (3B) in section 11C with a view to providing enabling provisions in the said Act in respect of renewal of ‘Fire Safety Certificate’ after three years from the date of issue, in such manner, and on payment of such fees, as may be prescribed, since there is no such provisions in the said Act.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

KOLKATA:
The 7th February, 2018.

SOVAN CHATTERJEE,
Member-in-Charge.

By order of the Governor,

AKHILESH KUMAR PANDEY,
*Secy.-in-Charge to the Govt. of West Bengal,
Law Department.*